

country in the last three years; and

(b) whether demonetisation has adversely impacted the FPI in the country, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SADHVI NIRANJAN JYOTI): (a) As per the information provided by Central Statistical Office, Ministry of Statistics and Programme Implementation, the growth rate of Gross Value Added in Food Processing Industry at 2011-12 prices is as under:—

Year (April-March)	Growth (%)
2013-14	1.60
2014-15	12.82
2015-16	6.87

(b) No such assessment has been made by this Ministry.

Setting up of small food processing units

1845. SHRI DEVENDER GOUD T.: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Ministry proposes to set up 200 small food processing units in the country;

(b) if so, the details thereof with particular reference to Telangana;

(c) the facilities and benefits to be extended to these 200 units;

(d) whether in the absence of cold chain bogies to at least superfast express trains, food processing sector is not able to speed up food processing in the country;

(e) if so, whether any consultations have been held with Railways in this regard;

(f) if so, the details thereof; and

(g) if not, whether the Ministry would consult Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SADHVI NIRANJAN JYOTI): (a) to (c) No Sir. Currently, there is no such Scheme in Ministry of Food Processing Industries.

(d) to (g) The issue of exploring the viability of use of railway wagons including reefer and insulated/ ventilated containers for transportation of perishable agri/ horti produce has been considered in the Ministry of Food Processing Industries in consultation with, *inter alia*, Ministry of Railways, Container Corporation of India (CONCOR) and Small Farmers Agri Business Consortium (SFAC). CONCOR has informed that it is not operationally feasible to put reefer containers in passenger trains but VPUs (parcel van) can be attached to passenger trains.

Separate Court for appeals of High Courts apart from Supreme Court

1846. SHRI VIVEK GUPTA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government proposes to create a separate Court to handle all appeals of High Courts and to make the Supreme Court only a Constitutional Court, if so, the details thereof;

(b) the details of total number of cases pending before the Supreme Court and the number of cases pending which are appeals of lower court verdicts;

(c) whether Government is planning to create regional benches of the Supreme Court in places like Kolkata, if so, the details thereof, if not, the reasons therefor; and

(d) the details regarding status of commercial/fast track courts?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P.P. CHAUDHARY): (a) to (c) There is neither a proposal to create a separate Court to handle all appeals of High Courts and to make the Supreme Court only a Constitutional Court nor to create any regional benches of the Supreme Court.

As on 1.3.2017, there are 62161 pending matters in Supreme Court. Out of these, 35289 are miscellaneous admission matters and 26872 are regular hearing matters.

(d) The Commercial Courts, Commercial Division and Commercial Appellate Division of High Court Act, 2015 has been notified on 1st January, 2016 for adjudication of commercial disputes. Four Commercial Divisions and two Commercial Appellate Divisions in the Bombay High Court have been constituted. Commercial Appellate Division and Commercial Benches in Delhi High Court and Commercial Courts in Delhi District Courts have been operationalised.

Establishment of Fast Track Courts (FTCs) falls within the purview of State Governments which in consultation with the High Courts set up such courts using their